

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN  
ZONE, CHENNAI**

Original Application No. 77 of 2021

**IN THE MATTER OF:**

Suo Motu proceedings initiated based on a letter  
Received from Justice A.V. Ramakrishna Pillai,  
Former Judge, High Court of Kerala, Chairman,  
State Level Monitoring Committee, Kerala.

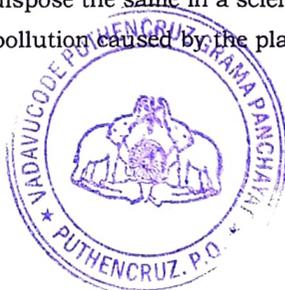
*Versus*

The Chief Secretary, Government of Kerala,  
Thiruvananthapuram & Ors.

...Respondent(s)

**REPORT FILED BY THE SECRETARY, VADAVUCODE-PUTHENCRUZ  
GRAMA-PANCHAYATH, ERNAKULAM DISTRICT IN THE ABOVE  
APPLICATION AS DIRECTED BY THIS HONOURABLE TRIBUNAL.**

1. I am the secretary of the 13<sup>th</sup> Respondent Vadavucode-Puthencruz Gramapanchayath and I am competent and duly authorized to file this report for and on behalf of the Vadavucode-Puthencruz Gramapanchayath. I know of the facts of the case as revealed from the relevant file.
2. It is submitted that this Tribunal had on 21.06.2021, directed this respondent Grama Panchayath to submit an independent response regarding the manner in which the Solid Waste Management Rules, 2016 are being implemented in this respondent's jurisdiction including the disposal of the waste that is being generated and collected and dumped in the dumpyards.
3. It is submitted that this respondent had initiated several action plans to be implemented with regard to disposal of solid waste in appropriate manner. The action plans initiated by this respondent is enumerated herein below.
4. It is submitted that this respondent had drafted a bye-law for Plastic Waste Management within the jurisdiction of this respondent panchayath and the same is submitted before the Director of Panchayath for its approval. As per the said bye law this respondent is planning to reduce and restrict the usage of solid waste among the residents as well as the merchants within the panchayath. It is decided to collect the non-bio degradable plastic waste from the source of generation itself and to dispose the same in a scientific manner, so as to avoid the environmental pollution caused by the plastic.



  
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SECRETARY  
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5. As a part of Plastic Waste Disposal programme, Haritha Karma Sena was duly constituted and a consortium of Haritha Karma Sena was formed. Later, the Haritha Karma Sena was duly re-constituted in accordance with government orders by including 2 members from each ward and decided to work in accordance with covid protocol.
6. It is also submitted that this respondent had decided to establish mini Material Collection Facility in each wards of the Panchayath for collecting the biodegradable plastic waste. The Haritha Karma Sena members were given training for operating the said Material Collection Facility plants under the leadership of Haritha Karma Mission.
7. Further in connection with the Plastic Waste Disposal Programme, it was decided to include the establishment of Mini Material Collection Facility in all the wards of this respondent panchayath under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNRGS). Sites were identified in each ward of this respondent panchayath for the purpose of installation of Material Collection Facility. Around 16 sites were positively identified for the purpose. It was also decided to entrust the Accredited Engineer, MGNRGS to initiate further proceedings in this matter.
8. It is also decided that waste collected through each Material Collection Facility will be segregated into degradable and non-degradable wastes and the same will be transferred to Resource Recovery Facility Center at regular intervals. This respondent had entered into an agreement with Clean Kerala Company for collecting the waste from the Material Collection Facility and transferring the same to Resource Recovery Facility Center. A goods vehicle is already purchased by the Panchayath for this purpose.
9. It is also submitted that a proposal have been made before the Block Panchayath for its technical sanction to add mini Material Collection Facility in all wards of the respondent panchayath under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNRGS).
10. This respondent had included the construction of Material Collection Facility center under the Peoples Plan 2021-2022 and had also invited tenders for construction of Material Collection Facility at the rate of Rs.8 lakhs in this respondent panchayath. It was also decided at the Panchayath Committee that the building having an extent of 700 sq.ft owned by this respondent situated in Ward No.9 be used as temporary Material Collection Facility. It is respectfully submitted that the Panchayath will implement the said action plan immediately after the



  
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receipt of the respective approvals/sanctions from the Government authorities.

11. It is further submitted that this respondent had conducted a meeting among the merchants doing activities within the local limits of this respondent panchayath and had given awareness about the disposal of solid waste disposal. It is also decided to conduct frequent meetings in all the wards of this respondent panchayath in collaboration with the concerned residential associations in each wards regarding the solid waste disposal. Meetings are also decided to be conducted at Area Development Society level also.
12. Various meetings and training programmers are also conducted by the panchayath in this regards. The next meeting programe is scheduled on 30.07.2021 and the Haritha Kerala Mission Co-ordinator will attend and take classes for the ward members of this respondent panchayath to give provide awarence of the plans to be implemented in each ward of this respondent panchayath in connection with solid waste disposal.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 29<sup>th</sup> day of July, 2021



P.N. Prasad  
Secretary

Vadavucode-Puthencruz Gramapanchayath

**PRASAD P. N.**  
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